

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 1835.  
TO BE ANSWERED ON WEDNESDAY, THE 27<sup>TH</sup> JULY, 2022.**

**e-COMMERCE**

**1835. SHRI RAMESH BIDHURI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government has taken any steps for streamlining and regulating e-commerce industry in the country;
- (b) if so, the details thereof;
- (c) whether any policy has been framed by the Government in this direction; and
- (d) if so, the details thereof?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI SOM PARKASH)**

- (a) to (d):** Government has implemented several legislative and policy measures for streamlining and regulating e-commerce industry in the country. Some of these measures are FDI Policy; Foreign Exchange Management Act, 1999; Consumer Protection Act, 2019; Competition Act, 2002; Central Goods and Services Tax (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Companies Act, 2013; Copyright Act, 1957 etc.

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